

Attachment of CRPF and BSF to Different Ministries and Offices

1230. SHRI A. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has attached more additional security personnel from paramilitary force of BSF and CRPF to different Ministries and offices in the capital for non-security purposes while their services are essential at the borders and in naxal affected areas;
- (b) if so, the details thereof;
- (c) whether the CAG has highlighted this unauthorized attachment in its Report; and
- (d) if so, the details thereof and the steps taken by Government to recruit more personnel for civilian work and posting of trained personnel for specialized security Jobs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes Sir, the Government has attached Force personnel from CRPF and BSF with Ministry of Home Affairs and other offices for administrative and operational tasks in public interest.

(c) Yes Sir, the CAG has highlighted this issue in its report contained in Paragraph 9.1 of Report No. CA1 of 2008.

(d) The CAG has pointed out that a large number of BSF and CRPF personnel are attached from their field units to their headquarters, other Delhi offices, the Ministry and other non-Force offices. A draft Action Taken Note on the CAG report was sent to AGCR, which has been resubmitted in response to AGCR queries.

NHRC Recommendations on Nithari Killings

1231. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether National Human Rights Commission (NHRC) has made certain policy recommendations in the light of Nithari Killings;
- (b) if so, the details of recommendations; and
- (c) whether Central Government has accepted the recommendations pertaining to its jurisdiction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The National Human Rights Commission (NHRC) has prepared a Report on Missing Children. The Report *inter-alia*, recommends formulation of missing persons squads/desks in policed stations, reiteration of Hon'ble Supreme Court guidelines in all police stations, given in Writ Petition (Crl.) No. 610 of 1996 filed by Hori Lal Vs. Commissioner of Police, Delhi and Others, mandatory reporting, involving Panchayat Raj Institutions and NGOs, maintenance of national data base and monitoring by National Crime Record Bureau, revival of State/District Crime Record Bureau, establishing of Child

help line, outsourcing preliminary inquiry to NGOs, I-Card for children, poverty alleviation measures, role of State Human Rights Commission, role of media, attention to transit points of trafficking etc.

(c) Law and Order is a State subject. It is for the State Governments to take appropriate action in every crime. However, the report of NHRC has been circulated to all State Governments and Union Territories for taking action on the recommendations made by NHRC in its Report. However, Ministry of Women & Child Development is considering a comprehensive legislation to cover the offences against children to create a safe environment for children.

Effect of NIA on terrorism

1232. DR. K. MALAISAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of occurrences that have taken place under terrorism, extremism, naxalism, Maoism, insurgency during the tenure of last UPA Government, State-wise and year-wise;

(b) how do they compare with earlier years; and

(c) the major effect after the constitution of National Investigation Agency and what are the grey and weak areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per available information, the number of incidents that have taken place in Jammu & Kashmir, North-Eastern States and Naxal affected States, since 1999 upto 31.5.2009 are as under:

Jammu & Kashmir

Year	No. incident
1999	3071
2000	3074
2001	4522
2002	4038
2003	3401
2004*	2565
2005	1990
2006	1667
2007	1092
2008	708
2009 (upto May 2009)	186